

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

C.P. 49/98 in
ORIGINAL APPLICATION NO: 491/97

MONDAY the 11th day of OCTOBER 1999.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri D.S. Baweja, Member (A)

Anand Muthupandi ...Applicant.

By Advocate Shri K.B.Talreja.

V/s

The Chief Workshop Manager ...Respondent.

By Advocate Shri S.C.Dhawan.

● TRIBUNAL'S ORDER

DATED: 11.10.1999.

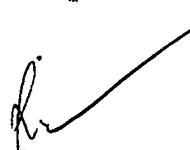
(Per Shri Justice R.G.Vaidyanatha, Vice Chairman)

Heard both sides.

The applicant has filed C.P. 49/98 urging that the respondents have violated the order of the Tribunal's order dated 24.7.1999 in OA 491/97.

After hearing both sides it is seen that the respondents have issued order dated 25.3.1999 rejecting the applicant's claim. This Tribunal without going to the merits of the case had directed the administration to consider the case of the applicant as per rules. The claim of the applicant has been rejected rightly or wrongly. The matter cannot be treated as contempt.

Jm v/s 9
This rejection in the present case the applicant ^{got} fresh cause of action. He can challenge the order dated 25.3.1999 according to law.



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Hence without expressing any merits *✓* on the application we hold that present C.P. is not maintainable and liable to be dismissed. Accordingly the CP is dismissed.

D.S.Bawej
(D.S.Bawej)

Member (A)

R.G.Vaidyanatha
(R.G.Vaidyanatha)

Vice Chairman

NS

dd/s 11/1-199
order/Judgement despatched
to Applicant/Respondent (s)
on 20/1/1999

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